(c) the number of civilian employees of the Air Force who have been deprived of the house building advance?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT IN THE MINISTRY OF DEFENCE (SHRI ARUN SINGH): (a) Yes, Sir. The Chief Administrative Officer, Ministry of Defence, and Naval Headquarters have sanctioned house building advance to 60 employees of Army Headquarters/Inter-Services Organisations and seven employees of Naval Headquarters respectively who have been allotted newly constructed houses in Arun Vihar (NOIDA).

(b) and (c). Air Headquarters did not sanction the house building advance to six civilian employees who had applied for similar purposes because they were not considered eligible for the same under the relevant rules, as confirmed by the Ministry of Urban Development.

[English]

Implementation of recommendations of high level Committee on problems of ex-servicemen

2830 SHRI SYED SHAHABUDDIN: Will the Minister of DEFENCE be pleased to refer to the reply given to Starred Question No. 202 on 30 July, 1986 regarding recommendations of high-level Committee on ex servicemen's problems and state:

- (a) the stage of implementation of the recommendations of the high-level Committee on the problems of ex-servicemen which were accepted wholly or partially, as on 31 January, 1986;
- (b) whether some recommendations are still under consideration or review;
- (c) whether any representations have been received from the ex-servicemen's associations against some recommendations; and
- (d) if so, whether Government have reviewed their decision on those recommendations?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT IN THE MINISTRY OF DEFENCE (SHRI ARUN SINGH):
(a) The position regarding action taken for implementation of the recommendations of the High Level Committee on problems of Ex-Servicemen which have been accepted wholly or partially is given in the statement laid on the Table of the House.

[Placed in Library. See No. LT-4007/87.]

- (b) Some recommendations are still under consideration.
- (c) and (d). There were some representations against some of the recommendations. These have been taken note of.

Compilation of language and education tables relating to 1981 census

- 2831. SHRI SYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the Registrar General of India has compiled the language and education tables relating to 1981 census;
- (b) whether any preliminary reports have been released by him; and
- (c) when the final report is expected to be published?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINIAMANI PANIGRAHI): (a) and (b). The Registrar General, India has compiled the education tables relating to 1981 census and most of them have been released. The data relating to language/mother tongue collected in 1981 census have not been compiled.

(c) The language data collected through the household schedule in respect of language mainly spoken in the household are likely to be available before the end of this year.

Procurement of Jute in Bihar by Jute Corporation of India

2832 SHRI D. L. BAITHA: Will the Minister of TEXTILES be pleased to state;

- (a) whether despite reiteration of Governments proclaimed policy of the readiness of the Jute Corporation of India (JCI) to buy jute when offered at the support price, the JCI has stopped buying it in Bihar and consequently a large quantity of jute is still with the growers; and
- (b) if so, the reasons for such a situation and the remedial steps proposed?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI RAM NIWAS MIRDHA): (a) and (b). It is not correct to State that Jute Corporation of India (JCI) has stopped buying raw jute in Bihar. On the other hand JCI has procured in all about 2.78 lakh bales of raw jute in Bihar during this year directly and through its State level Cooperative procurement agency. This represents about 40 per cent of estimated crop production of 7 lakh bales during this season as compared to about 25 per cent of procurement out of an estimated production of 12 lakhs bales during the last year. JCI has an open ended policy of purchasing whatever quantity of raw jute is offered to it by jute growers at the statutory minimum price fixed by the Government. The Position on date is that hardly any stock is left with the small and marginal farmers for being procured by JCI.

Outcome of Indo-Pak talks

2833. DR. B. L. SHAILESH: Will the Minister of EXTERNAL AFFAIRS be pleased to state the outcome of the Secretary level talks on the border issue held in Islamabad during the last week of February, 1987?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH): A statement is given below.

Statement

Minutes of consultations between M.
Abdul Sattar, Foreign Secretary of
Pakistan and Mr. A. S. Gonsaives,
Secretary in the Ministry of
External Affairs of India at
Islamabad from 27 February to 2 March, 1987

I. The Consultations were held in pursuance of para (x) of the Minutes of Consultations initialled in New Delhi on Febru-

ary 4, 1987 for discussion of further concrete measures for de-escalation along the border.

II. It was agreed that:

- (a) All defensive and offensive formations in the sector South of Barmer-Chhor will commence return to their peacetime locations, which shall be completed within 15 days of the date of initialling of these minutes.
- (b) In the sector comprising Barmer-Chhor in the South and upto Hindumalkot-Mandi Sadiqganj in the North, all defensive and offensive formations will commence return to their peacetime locations from 16 March, 1987.
- (c) The pullout of troops will be undertaken in a graduated manner and will be monitored through regular contact to be maintained by the DsGMO of both sides.
- III. For discussion of further de-escalation measures along the international border a Pakistan delegation has been invited to visit New Delhi at an early mutually convenient date to be settled through diplomatic channels.

Fake passport rackets

2834. SHRI MOHD. MAHFOOZ ALI KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the passport rackets uncarthed by Government in various parts of the country during 1986;
- (b) who are the kingpins identified for running the fake passports organisations in the country stating their modus operandi and their official links, if any;
- (c) the number of persons detained/arrested in this connection; and
- (b) the measures taken by Government to plug the loopholes, if any, in the rules and regulations governing the issuance of